

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.1227/2024**

IN THE MATTER OF:

Ram Wati Soni

...Applicant

Vs

NCT of Delhi & Ors.

...Respondents

I N D E X

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|-----------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------|
| 1. | Written Submission on behalf of Respondent No. 5- District Magistrate, South-West along with affidavit | 1-3 |
| 2. | Annexure- A: Copy of the sanction order dated 03.06.2025 | 4-5 |
| 3. | Annexure-B: Copy of the revised order dated 05.03.2024 for grant of ex-gratia amount vide Cabinet Decision No 2808 and Cabinet Decision No. 2810 | 6-9 |

FILED BY:

NEW DELHI

DATED:18.07.2025


 (JYOTI MENDIRATTA)

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**WRITTEN SUBMISSION ON BEHALF OF RESPONDENT NO. 5-
DISTRICT MAGISTRATE, SOUTH-WEST, GOVT. OF NCT OF
DELHI**

MOST RESPECTFULLY SHOWETH:

1. That in the present application, the applicant, wife of deceased Lt. Sh. Mangat Ram, R/o B-43, Nand Ram Park, near Sharma Dairy, Uttam Nagar, New Delhi, has alleged the her husband died in a fire/explosion/blast which occurred in the Toilet area of the residential house on 04.04.2024, due to gas leak from the sewer pipeline into the toilet through reverse pressure and the gas accumulated in large quantity in toilet area caught fire when the deceased had switched on the motor plug.
2. That the sewer line had been laid and is being maintained by Respondent No. 2 / Delhi Jal Board.
3. That an ex-gratia amount of Rs.10,00,000/- (Ten Lakh Rupees) vide sanction order dated 03.06.2025 has also been issued in favour of the applicant, Mrs. Ram Wati Soni. Copy of the sanction order is annexed hereto as **Annexure-A**



4. The said amount has since been disbursed on 21.06.2025 vide UTR No. SBINR52025062119574370210620251205.
5. That the aforementioned ex-gratia compensation has been decided on the basis of cabinet decision No. 2810 dated 05.03.2020 and Revenue (HQ) letter No. F.1.(87)/Relief/Building Collapse 2010/2663 dated 05.03.2020, whereof the enhanced/ revised scale for grant ex-gratia in various eventualities and the related damages, has been described. Copy of the revised order dated 05.03.2024 for grant of ex-gratia amount vide Cabinet Decision No 2808 and Cabinet Decision No. 2810 is annexed hereto as **Annexure-B**.
6. It is most humbly requested that this written submission be taken on record before this Hon'ble Tribunal.

Date: 18.07.2025

H. Chaitanya Kumar
District Magistrate
South-West District

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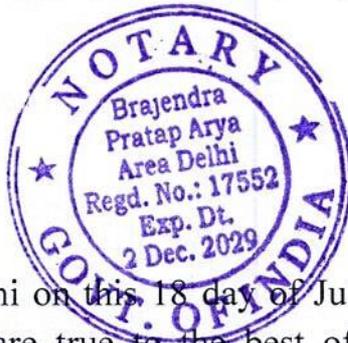
...Respondents

AFFIDAVIT

I, Mekala Chaitanya Prasad S/o M. Chandra Rao age 37 years, office at District Magistrate (South-West), Kapashera, Delhi, do hereby solemnly affirm and declare as under:-

1. That I am District Magistrate, District South-West, Govt. of NCT of Delhi and in that capacity, I am well aware with the facts of the present matter and therefore competent to swear the present affidavit.
2. That I have gone through the contents of the accompanying submission and have understood the same. The application has been drafted on my instructions by my counsel and I state that the contents of the application are true and correct to my knowledge and no part of it is

Self
D.M. Kapashera
I identified the deponent who has signed in my presence



M. Chaitanya
DEPONENT
District Magistrate
South-West, Delhi

VERIFICATION

Verified at New Delhi on this 18 day of July, 2025 and that the contents of the above affidavit are true to the best of my knowledge and belief and nothing false has been stated therein.

02931
Notary Entry No.
Dated.....
18 JUL 2025

ATTESTED

NOTARY PUBLIC. DELH.
18 JUL 2025

M. Chaitanya
DEPONENT
District Magistrate
South-West, Delhi
Mekala Chaitanya Prasad IAS
District Magistrate
South-West Delhi



OFFICE OF THE SUB DIVISIONAL MAGISTRATE (DWARKA)
GOVT. OF NCT OF DELHI SDM OFFICE COMPLEX, DWARKA,
SECTOR-10, NEW DELHI-110075

No .F.No. SDM/DW/2025-26/096793822/ 42894

Dated:- 03/06/25

SANCTION ORDER

1. Sanction of the Competent Authority is hereby conveyed for Rs. 10,00,000/- (**Rupees Ten Lac Only**) for payment of on account of Fire Compensation in favour of (Mrs. Ram wati Soni W/o Lt Mangat Ram Soni R/o B-43 Nand Ram Park, Uttam Nagar West Delhi-110059), Details are as under:-

| S. No. | Bill No. & date | Date of incident | Amount to be paid |
|-------------------------------------------------|-------------------------------------------------------------------------------------------------------------|------------------|-------------------|
| 01. | Mrs. Ram wati Soni W/o Lt Mangat Ram Soni R/o B-43 Nand Ram Park, Uttam Nagar West Delhi-110059 | 08.04.2024 | Rs. 10,00,000/- |
| Total Amount :- 10,00,000/- (Ten Lac On) | | | |

Payment through Cheque/NEFT/RTGS, details are as under:-

1. Account No. :- 14502191100901
2. IFSC Code No. :- PUNB0145010
3. MICR Code :- 110024699
4. Bank Name :- Punjab National Bank
5. Branch :- Uttam Nagar (Milap Nagar) Delhi-110059
6. PAN Number :- EGEPS8733Q

2. The sanction has been accorded in exercise of the powers delegated by the Finance Department, Govt. NCT of Delhi and in consultation with the accounts functionaries of the department.
3. The expenditure involved on this account would be debitible to the Major Head (224502101939849) Natural Calamities for the year 2025-26.
4. This issues with the prior approval of District Magistrate (South-West), Revenue Department at Para no.21/N, Page No. 6/N dated 02/05/2025



(HARSHIT SAINI)
SDM (DWARKA)

Dated:-

No .F.No. SDM/DW/2025-26/096793822/

Copy to:-

1. PAO-1, R.K. Puram, New Delhi
2. DDO (South-West), Kapashera, New Delhi
3. Audit Office, Dte. of Audit, Delhi Sachivalaya, Delhi



(HARSHIT SAINI)
SDM (DWARKA)

331 RAM

Dated: 03/01/24

MANDATORY INFORMATION REQUIRED FOR E-PAYMENT THROUGH GePG

| S.No. | Fire Date | BENEFICIARY NAME | ADDRESSES | MOBILE NO./MAIL | ACCOUNT NO. | IFSC CODE | MICR CODE | AMOUNT | CATEGORY OF PAYMENT (Such as vendor/employee etc.) |
|-------|------------|---------------------------------------------|----------------------------------------------------------------|-----------------|----------------|-------------|---------------------|--------------------|----------------------------------------------------|
| 1. | 08.04.2024 | Mrs. Ramwati Soni W/o Lt Mangat Ram Soni | R/o B-43 Nand Ram Park, Uttam Nagar West Delhi-110059 | 9810471044 | 14502191100901 | PUNB0145010 | 110024699 | 10,00,000/- | |
| | | | | | | | Total Amount | 10,00,000/- | |



[Signature]
SDM DWARKA

OFFICE OF THE PR. SECRETARY CUM DIVISIONAL COMMISSIONER
REVENUE DEPARTMENT : GNCT OF DELHI
5, SHAM NATH MARG, DELHI-110054
(RELIEF BRANCH)

Annexure-B

F.1(87)/Relief/Building Collapse2010/ 2663

Dated 05.03.2020

ORDER

In partial modification of all earlier orders/circulars, the Govt. Of NCT of Delhi vide Cabinet Decision No. 2808 dated February 28, 2020 and Cabinet Decision No. 2810 dated March 5, 2020 has decided to enhance/revise the scale for grant of ex-gratia relief in various eventualities, as per the details given below.

(i) Fire and other Accidents (caused by individual or natural calamities):

- (a) Death (Major) : Rs.10,00,000/- in each case (1 Lakh ex-gratia shall be given to the family immediately and 9 lakh after documentation process is completed and approvals obtained.)
- (b) Death (Minor) : Rs.5,00,000/- in each case
- (c) Permanent Incapacitation : Rs.5,00,000/- in each case
- (d) Serious injury : Rs.2,00,000/- in each case
- (e) Minor Injury : Rs.20,000/- in each case
- (f) Orphaned Children : Rs.3,00,000/- in each case

(ii) Bomb Blasts, Communal Riots & Other Riots, Terrorist Attacks:

- (a) Death (Major) : Rs.10,00,000/- in each case (1 Lakh ex-gratia shall be given to the family immediately and 9 lakh after documentation process is completed and approvals obtained.)
- (b) Death (Minor) : Rs.5,00,000/- in each case
- (c) Permanent Incapacitation : Rs.5,00,000/- in each case
- (d) Serious Injury : Rs.2,00,000/- in each case
- (e) Minor Injury : Rs.20,000/- in each case
- (f) Orphaned Children : Rs.3,00,000/- in each case

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(iii) Loss of Moveable Property (in riots):

- (a) Animal (source of income/livelihood): Rs.5,000/- each
 (i) Farm Animal: Cows, buffaloes, Sheeps
 (ii) Cart Animal: Horses, Oxen, Camel
- (b) Normal Rickshaw = : Rs.25,000/- each
 (c) E-Rikshaw/E-Scooty : Rs. 50,000/-each

(iv) Damage to residential unit (In riots/fire/natural calamities/other than Jhuggies):

1. Each floor shall be considered as a different residential unit and the relief amount be disbursed as follows:

- (a) Total Damages : Rs.5,00,000/- (Rs. 4 lakh for damage to structure shall be divided among the owner(s) of the floor and Rs. 1 lakh for loss of household items shall be divided among occupant(s)/tenant(s) of that floor.
 (b) Substantial Damage : Rs.2,50,000/- (Rs. 2 lakh for damage to structure shall be divided among the owner(s) of the floor and Rs. 50,000/- for loss of household items shall be divided among occupant(s)/tenant(s) of that floor.
 (c) Minor Damage : Rs.25,000/-

2. An immediate relief of Rs. 25000/- will be released for each floor for loss of household items. This amount shall be divided among occupant(s)/tenant(s) and shall be adjusted from the final ex-gratia compensation amount arrived at after due diligence by the authorized officer and approval of the competent authority.

3. In case of riots, for tenant(s)/house owner(s) who have lost household goods not through fire but through looting/theft, compensation of Rs.1 lakh per residential unit for complete looting/theft and Rs. 50,000/- for partial looting/theft shall be provided. However, in all such cases, furnishing of copy of FIR shall be mandatory.

(v) Damage to Schools during riots:-

- a) Schools with enrolment upto 1000 students: Rs.5,00,000/
 b) Schools with enrolment more than 1000 students: Rs.10,00,000/-

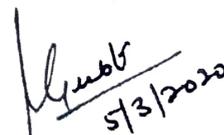
50% of the loss up to a maximum of Rs. 5,00,000/-

This category shall also include cases of looting /theft/loss of articles in an uninsured Commercial property. However, in all such cases, furnishing of copy of FIR shall be mandatory.

Relief in case of damage to jhuggies (in case of riots/fire/etc.) shall be provided as per Cabinet Decision No. 2295 dated 24.02.2016 and Order No. F.1(87)/Relief/Building Collapse/2010/3589-97 dated 20.10.2016.

The Pr. Secretary (Revenue) & Divisional Commissioner, Delhi and District offices each have been allotted budget under their respective heads of Accounts-“ Major Head 2245 Relief” on account of Natural Calamities to meet the expenditure on payments of gratuitous relief, tentage, food etc. In cases of natural calamities like fire, bomb blast, earthquake, riot etc.

The powers to sanction of relief to the victims have already been delegated to all the Deputy Commissioners, being Head of Department in all cases in accordance with the scale approved in the order to ensure timely disbursement of Relief vide order no. F.1(87)/Relief/Building Collapse/2010/09 dated 04.01.2012.


5/3/2020
(MITHLESH GUPTA)

SUB DIVISIONAL MAGISTRATE-II (HQ)

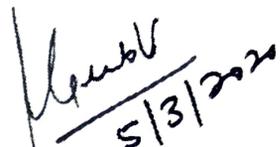
No. F.1.1(87)/Relief/Building Collapse/2010/2663

Dated 5/3/2020

Copy for information and necessary action to :-

1. The Pr. Secretary to H.E. Lt. Governor, Delhi, Raj Niwas, Delhi.
2. The Addl. Secretary to Hon'ble Chief Minister, Delhi Sectt., Delhi.
3. The Secretary to Hon'ble Deputy Chief Minister, Delhi Sectt. Delhi
3. The Secretary to Hon'ble Minister of Revenue, Delhi Sectt., Delhi.

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4. The Staff Officer to Chief Secretary, Delhi Sectt., Delhi.
 5. The Pr. Secretary (Home), GNCT of Delhi.
 6. The Pr. Secretary (Finance), GNCT of Delhi.
 7. The PS to Pr. Secretary (Revenue), GNCT of Delhi.
 8. All Dy. Commissioner (Revenue), GNCT of Delhi/New Delhi.
 9. All ADMs/SDMs/Executive Magistrate/Tehsildars, GNCT of Delhi.
 10. Guard File.


5/3/2020
(MITHLESH GUPTA)
SUB DIVISIONAL MAGISTRATE-II (HQ)